

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING:BILASPUR

Original Application No.203/00570/2019

Bilaspur, this Tuesday, the 16th day of July, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

B. Krishna Rao,
 S/o Late Shri B.S. Rao,
 Aged 67 yrs.,
 Retired O.S. under
 CEE S.E.C. Railway Bilaspur
 R/o Plot No.1957
 Opp: Siddhi Vinayak Heights
 Avantika Nagar, Behind Church
 Raj Kishore Nagar,
 Bilaspur 495006
 District Bilaspur (Chhattisgarh)

-Applicant

(By Advocate-**Shri B.P. Rao**)

V e r s u s

1. Union of India,
 Through the General Manager
 S.E.C. Railway, Bilaspur Zone
 Headquarters Office
 Bilaspur 495004 (CG)

2. The Sr. Divisional Personnel Officer,
 S.E.C. Railway Bilaspur Division
 DRM's Office
 Bilaspur 495004

3. FA & CAO (Pension) S.E.C. Railway
 Bilaspur Division
 Bilaspur 495004 (C.G.)

- Respondents

(By Advocate-**Shri Vivek Verma**)

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant is seeking revision of pension, consequent upon implementation of 6th Central Pay Commission (CPC). The applicant took voluntary retirement on 01.01.2004. Subsequent to implementation of 6th CPC, his Grade Pay was fixed at Rs.4200/-.

In the year 2010, posts of OS-I was merged to Chief Office Superintendent with Grade Pay of Rs.4600/-.

2. Accordingly, the applicant submitted his representations dated 02.02.2014 and 15.07.2017 to revise his pension at par with other similarly situated employee. Since the representation was not decided, the applicant approached this Tribunal by filing Original Application No.203/00142/2018 which was disposed of by this Tribunal on 23.02.2018 (Annexure A/8) by directing the respondents to decide the representation through a reasoned and speaking order. Accordingly, the respondents have considered the representation and rejected vide its order dated 16.05.2018 (Annexure A/9).

3. Learned counsel for the applicant submits that vide Office Memorandum dated 04.01.2019 (Annexure A-10), Department of Pension and Pensioners' Welfare has issued instructions on the subject, which has been adopted by the Ministry of Railways vide RBE No.17/2019 dated 04.02.2019 (Annexure A/11). The

applicant again submitted his representation dated 15.03.2019 (Annexure A/12).

4. Learned counsel for the applicant submits that the applicant has still not received any response to the said representation and further submits that the applicant would be satisfied if respondents are given direction for time bound disposal of his representation.

5. Learned counsel for the respondents has no objection if the O.A is decided in this manner.

6. Accordingly, without going into the merits of the case, at admission stage itself, this Original Application is disposed of by directing the competent authority of the respondent-department to consider and decide the representation of the applicant dated 15.03.2019 (Annexure A/12), if not already decided, with a reasoned and speaking order, within a period of 60 days from the date of communication of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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